

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:483
ANSWERED ON:15.03.2012
OIL PILFERAGE
Agarwal Shri Rajendra

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of oil pilferage from various oil depots have come to the notice of government;
- (b) if so, the details thereof and the number of persons found guilty in the said cases along with the action taken against them;
- (c) whether accountability of senior officers have been fixed in this regard;
- (d) whether the Government proposes to put any technical/manual system in place to check the said pilferage; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b) : Yes, Madam. Indian Oil Corporation Limited (IOCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported 3 and 9 cases of pilferage respectively from their Oil Depots during the last two years and the current year (April-February 2012).

(c) : IOCL has reported pilferage cases in Kantapukur Depot, Jammu Depot and Panipat Marketing Complex, penalty has been imposed on three Officers while Tank Truck and crew have been black listed, and one case is with the Police. HPCL has reported pilferage cases at Mathura, Sanganer, Sagar, Bhatinda, Ghatkesar, Indore IRD and Sagar IRD. Eight officers and staff were suspended. Subsequently, four Officers were reinstated. In two cases, FIRs were lodged.

(d) & (e) : Public Sector OMCs have reported that all the tank valves in the Depots and Installations are locked after the operations and the keys are kept in safe custody. In addition, terminal automation is being implemented in a phased manner. CCTV, night vision binoculars, GPS based vehicle monitoring system and seal monitoring system have been provided for at the Oil Depots to prevent pilferages.